

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 135
(IB)-1368(PB)/2019

IN THE MATTER OF:

Vikas Tomar

.... Applicant/petitioner

v.

Rajesh Projects (India) Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Ms. Shantala Sankrit & Mr. Ateendra Saumya
Singh, Advs.

For the Respondent(s):

Mr. Vivek Kholi, Mr. Mudit Gupta, Mr. Aman
Anand & Mr. Parth Kaushik, Advs.

ORDER

For order see, CP. No. (IB)-710(PB)/2019.

04.09.2019
Ritu Sharma